

passenger trains and get them to the destination as expeditiously as may be practicable, the reasons for not accepting responsibility for the negligence in keeping the goods in yard for 60 hours and making good the losses;

(d) whether it does not form part of Railway's responsibility to ensure that the perishable goods are not kept for hours together in loading condition when the goods reach destination; and

(e) whether it is a fact that according to Parcel Manul, page 11, para 116, the Railways guarantee delivery of parcels within 96 hours including date of booking irrespective of any distance in India ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) The parcels in question arrived at Delhi on 5. 4. 1966 at 6.35 hours and were delivered on 7.4.1966. The parcels remained in the Parcel Van at Delhi till they were unloaded on 7.4.1966.

(b) it is not possible to say at this distant date what the condition of the parcels was on 5th April, 1966.

(c) The detention in the Yard at Delhi may or may not have involved some negligence but this cannot be verified at this stage. As the total transit time of the parcels was not excessive, responsibility in this case cannot be accepted.

(d) It is the responsibility and endeavour of railways to eliminate all avoidable delays to all consignments and specially perishable consignments. A terminal delay may however be for unavoidable reasons.

(e) There is no such stipulation in para 116 at page 11 of the Northern Railway Parcel Loading Manual 1961.

Development of Agra-Delhi Belt

8629. SHRI D. C. SHARMA :
SHRI BENI SHANKER
SHARMA:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the development of Agra-Delhi belt has been urged upon by the Uttar Pradesh Government;

(b) if so, the reaction of the Central Government thereto; and

(c) the steps proposed to be taken in the Matter ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) No, Sir.

(b) and (c). Do not arise.

Regulation of Trade

8630. SHRI D. C. SHARMA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Deputy Prime Minister has emphasised the need to do away with such regulatory measures as come in conflict with the provisions of the Constitution for proper regulation of trade so as to benefit the maximum number of people;

(b) whether the suggestion has been considered; and

(c) if so, the result thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) The Deputy Prime Minister in his inaugural address to the seminar on 'Government Regulation of Private Enterprise' held on the 27th March 1969 under the auspices of the Indian Law Institute stated that Courts had the role of pronouncing on the constitutional validity of regulatory measures and that any measures which were against the provisions of the Constitution would necessarily be declared by the Courts as such.

(b) and (c). Do not arise.

Durgapur Steel Plant

8631. SHRI RAMAVATAR SHARMA : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :